

4

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 83/7/NCLT/AHM/2017

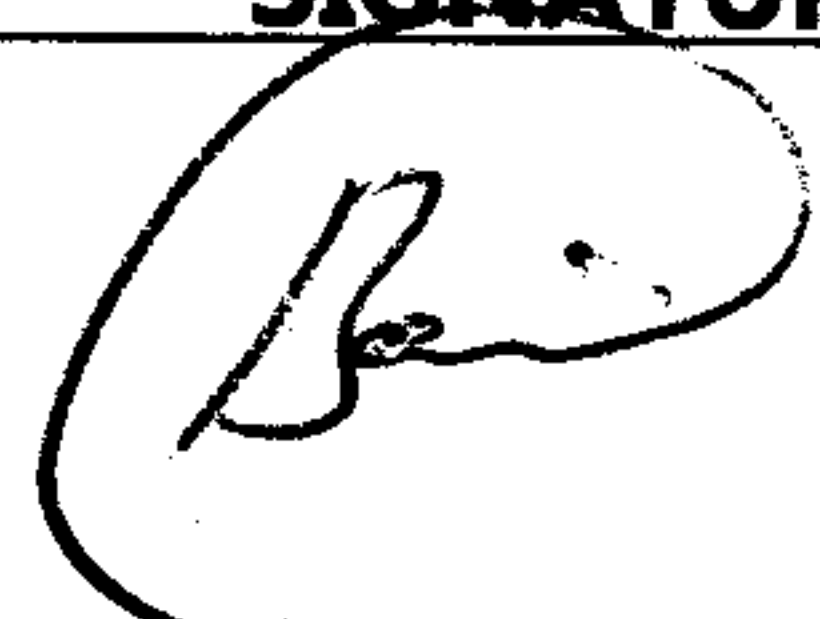
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: IDBI Bank Ltd.
V/s.
Bhatia Coke Washeries Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Baiju Bhagat	Advocate	Petitioner.	
2.				

ORDER


Learned Advocate Mr. Baiju Bhagat present for Financial Creditor/ Applicant. None present for Respondent.

Applicant filed proof of dispatch of application.

None appeared for Respondent.

Applicant requested to list the matter on 23.08.2017 for clarification on jurisdiction aspect.

List the matter on 23.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.